

DIVISION BENCH

ITEM NO.101 to 115 & 160

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 29th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

101- CA NO.120/2019 & IA NO.406/2023 IN CP (IB) No.330/ALD/2018

NAME OF THE COMPANY	ICICI BANK LTD V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	7 IBC

102- CP (IB) No.371/ALD/2019

NAME OF THE COMPANY	RAJ KUMAR SHARMA V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	7 IBC

103- CP (IB) No.372/ALD/2019

NAME OF THE COMPANY	ARUN SHARMA V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	7 IBC

104- CP (IB) No.108/ALD/2022

NAME OF THE COMPANY	STATE BANK OF INDIA V/S JAIPRAKASH ASSOCIATES LTD.
UNDER SECTION	7 IBC

105- CP (IB) No.23/ALD/2019

NAME OF THE COMPANY	JAYCON INFRASTRUCTURE LTD V/S M/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

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106- CP (IB) No.216/ALD/2019

NAME OF THE COMPANY	PHOSPHATE INDIA PVT LTD V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

107- CP (IB) No.48/ALD/2021

NAME OF THE COMPANY	KANODIA INFRATECH LTD V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

108- CP (IB) No.62/ALD/2022

NAME OF THE COMPANY	VOLTAS LIMITED V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

109- CP (IB) No.95/ALD/2022

NAME OF THE COMPANY	R.K. ROAD LINES V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

110- CP (IB) No.96/ALD/2022

NAME OF THE COMPANY	DIAMOND ROAD LINES V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

111- CP (IB) No.97/ALD/2022

NAME OF THE COMPANY	ANAND CARRYING CORPORATION V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

112- CP (IB) No.98/ALD/2022

NAME OF THE COMPANY	MAHAVIR ROADLINES V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

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113- CP (IB) No.99/ALD/2022

NAME OF THE COMPANY	LUCKY FREIGHT CARRIERS V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

114- CP (IB) No.23/ALD/2023

NAME OF THE COMPANY	SHYAM COAL COMPOANY V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

115- CP (IB) No.24/ALD/2023

NAME OF THE COMPANY	AWADH ENTERPRISES V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

**160- CA No. 213/2018 IN CP (CAA) No. 19/ALD/2018,
CA (CAA) No. 174/ALD/2017**

NAME OF THE COMPANY	JAIPRAKASH ASSOCIATES LTD WITH JAYPEE INFRASTRUCTURE DEVELOPMENT LTD
UNDER SECTION	230/232 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amit Saxena, Sr. Adv. assisted by
Ms. Srideep Bhattacharya,
Ms. Aishwarya Gupta, Advs. : *For ICICI Bank/FC & Res. in
CA No.120/2019
(in item no.101)
and applicant in CA No. 213/2018
(in item No. 160)*

Sh. Sandeep Arora, Adv. : *For the SBI/FC in Item no.104*

Sh. RP Agarwal, Sr. Adv. assisted by
Sh. Abhishek Tripathi, Adv. : *For the Corporate Debtor
& Applicant in CA No. 120/2019 &
IA No.406/2023 (in item No.101)
& Petitioner in main CP in item
no. 160 & Res. in CA No.
2013/2018*

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ORDER

CA NO.120/2019 & IA NO.406/2023 IN CP (IB) No.330/ALD/2018

1. Ld. Counsel representing the Corporate Debtor states that takeover proposal of the debts has already been supplied to the lender banks as proposed by the NARCL (National Asset Reconstruction Company Ltd.), where the entire debts of all the lenders banks are proposed to be taken over by the NARCL.
2. According to the Ld. Sr. Counsel representing the Corporate Debtor, the said takeover also eventually envisages settlement of debt with the incoming Financial Creditor by the Corporate Debtor.
3. Ld. Counsels representing the Financial Creditors state that as of now, since there is no settlement finalized inter-se between the parties and therefore, they would be pursuing their petitions for further hearing.
4. Faced with this situation, the Ld. Sr. Counsel representing the Corporate debtor seeks a very short accommodation for addressing arguments on behalf of the Corporate Debtor.
5. The prayer made by the Ld. Sr. Counsel for Corporate Debtor, seeking a short accommodation is not opposed by the Ld. Sr. Counsel Mr. Amit Saxena as well as by Mr. Sandeep Arora appearing on behalf of the Financial Creditors.
6. In view of the above, let the matter be adjourned for further hearing on 06th May, 2024 to come up Higher on the Board.
7. The photocopy of this order be placed on record in all the connected matters.

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(Ashish Verma)
Member (Technical)

29th April, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)